

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7469 of 2017

**Registrar (Judicial), Orissa High
Court, Cuttack**

.... **Petitioner**

Mr. Mohit Agarwal, Amicus Curiae

-versus-

Union of India and Others

.... **Opp. Parties**

Mr. P.K. Parhi, ASGI

Mr. S.N. Das, Additional Standing Counsel,

Dr. Adish Chandra Agarwal, Sr. Advocate with

Mr. Akhaya Biswal (in I.A. Nos.18110 and 18296 of 2021)

**CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY**

**ORDER
16.05.2022**

Order No.

I.A. Nos.18110 & 18296 of 2021

67. 1. The repeated assertion by Dr. Adish Ch. Agarwal, learned Senior counsel and Mr. Akhaya Biswal, learned counsels for applicants is that there are no aquaculture farms or illegal prawn culture activity being carried on in the lands in question and there are only coconut trees and nothing else on the land in question.
2. In the circumstances the court sees no reasons for any apprehension that the local administration is, as is being projected, going to cut these coconut trees in the guise of enforcing the order of this court. It is however made clear that the local administration

will be free to demolish all illegal aquaculture and prawn culture firms that may be found over the land in question.

3. The applications are disposed of in the above terms.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

M.K. Panda

